

(iii) Bharat Petroleum Corporation Limited—Rs.2.55 per Kilolitre per Kilometre

(iv) IBP Company Limited—Rs.1.90 per Kilolitre per Kilometre.

(c) The transportation contract being short duration contract, the contractor takes into account all the anticipated increases/hike in wages, salary etc. Since the contract is renewed generally every two years the hike in wages and salary etc. are automatically taken into account by the contractor while submitting his quotation against the new tender from time to time.

Corrective measures to stop irregularities at plant level

2430. SHRI GHUFRAN AZAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the ED Oil Coordination Committee in his affidavit submitted in High Court Delhi has admitted the 60 irregularities out of 110 inspections at Terminal level and 113 irregularities in enroute checking of T/Ts and found 2433 defective cylinders at plant level;

(b) what action has been taken by Government against the officers responsible for these said irregularities;

(c) what is the impact of these irregularities on the economics of dealers/distributors; and

(d) whether Government would take corrective steps to ensure the stoppage of irregularities at plant/Terminal level before taking actions against dealers/distributors?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI E. PONNUSWAMY): (a) to (d) OCC has not submitted any affidavit in High Court of Delhi. However, Ministry of Petroleum and Natural Gas had filed an affidavit in Delhi High Court in CWP No. 2876/98 enclosing as an annexure the report given by Executive Director, Oil Coordination Committee on Special Vigilance Drive launched by oil companies from 29.10.98 to 2.11.98. The drive was launched to check installations/terminals, tank lorries enroute, LPG distributorships and LPG

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bottling plants. During the checks number of irregularities/short comings were detected and corrective action has been taken by the oil marketing companies in accordance with the laid down norms.

Annual Plan for Rajasthan

†2431. SHRI ONKAR SINGH LAKHAWAT: Will the PRIME MINISTER be pleased to state:

(a) the amount sanctioned for annual plan of the Rajasthan Government for the year 1999-2000 the total amount out of this, which was to be given to the State Government by Central Government^

(b) the amount given to Rajasthan Government by Central Government in the year 1999-2000 the balance amount; the amount adjusted and the reasons for making this adjustment and by when remaining amount will be given; and

(c) whether Rajasthan Government has made a cut in the annual plan?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE DEPARTMENT OF ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI ARUN SHOURIE): (a) The amount sanctioned for annual plan of the Rajasthan Government for the year 1999-2000 stands at Rs. 4750 Crore and Central Assistance at Rs. 1648.12 Crore.

(b) The Central Assistance released upto 20.12.99 stands at Rs. 963.91 crore. The balance amount of Central Assistance would be released during the period of the Annual Plan. Central Assistance for Annual Plan is released provisionally in monthly instalments and final adjustment is made in the month of March every year.

(c) No, Sir.

†Original Notice of the question was received in Hindi.